

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 5246-5248/2015

MADHYA PRADESH HOUSING AND INFRASTRUCTURE DEVELOPMENT BOARD  
Petitioner(s)

VERSUS

LAXMI RANI & ORS. ETC. ETC. Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 30/09/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Pramod Dayal,Adv.

For Respondent(s)

Mr. Prasanna Mohan,Adv.  
Mr. Kunal Verma,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Four weeks time, as last chance is given to the learned  
counsel for the petitioner to comply with the terms of the order  
dated 23.7.2015 of this Court.

List again on 15.12.2015.

(M K HANJURA)  
Registrar